

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 743/97.

Dated this Thursday, the 18th day of December, 1997.

Shripati Piraji Kate

Petitioner.

Shri S. P. Kulkarni

Advocate for the
Petitioner.

VERSUS

Union Of India & Others

Respondents.

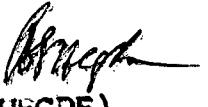
Shri S. S. Karkera for
Shri P. M. Pradhan

Advocate for the
Respondents.

CORAM :

HON'BLE SHRI B. S. HEGDE, MEMBER (J).

- (i) To be referred to the Reporter or not ?
- (ii) Whether it needs to be circulated to other Benches of the Tribunal ?


(B. S. HEGDE)
MEMBER (J).

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CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 743/97.

Dated this Thursday, the 18th day of December, 1997.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).

Shripati Piraji Kate,
Plot No. 39,
Sector 25,
Pradhikaran, MOGDI,
PUNE - 411 044,
Dist. Pune.

... Applicant

(By Advocate Shri S.P. Kulkarni)

VERSUS

Union Of India through

1) Its Secretary,
Postal Board, Department Of
Posts,
Ministry of Communication,
Dak Bhawan, 20, Asoka Road,
New Delhi - 110 001.

2) Chief Postmaster General,
Maharashtra Circle,
Old G.P.O. Building,
2nd Floor, Fort,
Near C.S.T. Central Rly.,
Mumbai - 400 001.

3) Director General (Postal),
Department of Posts,
Ministry of Communication,
Dak Bhawan, 20, Asoka Road,
New Delhi - 110 001.

... Respondents.

4) Director Of Accounts (Postal),
Nagpur - 440 001.

(By Advocate Shri S. S. Karkera
for Shri P. M. Pradhan)

: ORAL ORDER :

¶ PER.: SHRI B. S. HEGDE, MEMBER (J) ¶

Heard Shri S. P. Kulkarni for the applicant
and Shri S. S. Karkera for the respondents.

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2. The applicant has filed M.P. No. 479/97

seeking condonation of delay. For the reasons stated in the M.P., the delay is condoned. The miscellaneous petition is allowed.

3. The Learned Counsel for the applicant submits that the retiral benefits is paid by the respondents belatedly, as stated in page nos. 9 and 10 of the O.A. With regard to the delay in payment, there is no dispute, except stating that the matter was pending before the Headquarters and therefore, it could not be finalised.

4. In the circumstances, I hereby direct the respondents to pay interest @ 12% p.a. so far as item nos. (A), (C), (D), (E) and (F) as stated in page nos. 9 and 10 of the O.A., within a period of three months from the date of receipt of the order.

5. The O.A. is disposed of with the above direction. No order as to costs.


(B. S. HEGDE)
MEMBER (J).

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